



2026:AHC:18728

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 647 of 2026

Dr. Anand Verma

.....Petitioner(s)

Versus

Union Of India And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jainendra Kumar Mishra, Priyanshu Mishra
Counsel for Respondent(s)	:	A.S.G.I., Shiv Kumar Pal

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Today, when the matter has been taken up, Sri Chandra Prakash Yadav (AoR No. A/C 0081/12) holding brief of Sri Shiv Kumar Pal, learned counsel for the respondents, has made a statement that since the order which is subject matter of challenge in the present writ petition, being termination order dated 06.01.2026 has been withdrawn by virtue of the order dated 19.01.2026, the writ petition has rendered infructuous and the same may be dismissed as such.

2. Learned counsel for the writ petitioner has no objection to the same.

3. Accordingly, the writ petition is **dismissed** as having become infructuous.

4. Instructions filed today are taken on record and marked as Appendix 'A'.

January 28, 2026

N.S.Rathour

(Vikas Budhwar,J.)